



सत्यमेव जयते

The Gujarat Government Gazette

EXTRAORDINARY
PUBLISHED BY AUTHORITY

Vol. LV] TUESDAY, OCTOBER 28, 2014/KARTIKA 6, 1936

Separate paging is given to this part in order that it may be filed as a Separate Compilation.

PART V

Bills introduced in the Gujarat Legislative Assembly

(To be translated into Gujarati and the translation to be published in the *Gujarat Government Gazette*. The date of publication to be reported.)

The following Bill is published with the consent of the Speaker given under the proviso to rule 127A of the Gujarat Legislative Assembly Rules:-

THE GUJARAT WATER SUPPLY AND SEWERAGE BOARD (AMENDMENT) BILL, 2014.

GUJARAT BILL NO. 28 OF 2014.

A BILL

further to amend the Gujarat Water Supply and Sewerage Board Act, 1978.

It is hereby enacted in the Sixty-fifth Year of the Republic of India as follows:-

1. (1) This Act may be called the Gujarat Water Supply and Sewerage Board (Amendment) Act, 2014. Short title and commencement.

(2) It shall come into force on such date as the State Government may, by notification in the *Official Gazette*, appoint.

Guj. 18 of 1979. 2. In the Gujarat Water Supply and Sewerage Board Act, 1978 (hereinafter referred to as "the principal Act"), in section 1, in sub-section (2), the words "cities and" shall be deleted. Amendment of section 1 of Guj. 18 of 1979.

Amendment of 3. In the principal Act, in section 2, -
section 2 of Guj.

18 of 1979. (1) for clause (vi), the following clause shall be substituted, namely:-

“(vi) “City” means the City as defined under clause (8) of section 2 of the Gujarat Provincial Municipal Corporations Act, 1949;”;

Bom. LIX of 1949.

(2) in clause (xv), for the words “a municipality”, the words “a municipal corporation, a municipality” shall be substituted;

(3) after clause (xviii), the following clause shall be inserted, namely:-

“(xviii-a) “municipal corporation” means the Municipal Corporation of the City;”;

(4) in clause (xxvii), before sub-clause (a), the following sub-clause shall be inserted, namely :-

“(a-i) in relation to a municipal corporation, the Gujarat Provincial Municipal Corporations Act, 1949;”.

Bom. LIX of 1949.

Amendment of 4. In the principal Act, in section 39, sub-section (3) shall be section 39 of Guj. deleted.
18 of 1979.

STATEMENT OF OBJECTS AND REASONS

At present the Gujarat Water Supply and Sewerage Board Act, 1978 is applicable to the Municipalities and Panchayats only and is not applicable to the areas of the Municipal Corporations. In the last few years the areas then comprising of the Municipalities or the Panchayats, as the case may be, have been included in the areas of the Municipal Corporations. The Board constituted under the said Act also receives various representations for undertaking the water supply and sewerage schemes in the areas comprising of the Municipal Corporations. However, the Board is not able to undertake such schemes owing to non-applicability of the said Act to the areas of the Municipal Corporations.

In view of above, the State Government is of the view that the provisions of the said Act should also be made applicable to the areas of the Municipal Corporations so that the Board can undertake the functions assigned to it under the said Act including the water supply and sewerage schemes more effectively in these areas with its expertise knowledge in the field.

This Bill seeks to amend the said Act to achieve the aforesaid object.

BABUBHAI BOKHIRIA,

MEMORANDUM REGARDING DELEGATED LEGISLATION

This Bill involves delegation of legislative power in the following respect:-

Clause 1.- Sub-clause (2) of this clause empowers the State Government to appoint, by notification in the *Official Gazette*, the date on which the Act shall come into force.

The delegation of legislative power as aforesaid is necessary and is of a normal character.

Dated the 27th October, 2014.

BABUBHAI BOKHIRIA.

By order and in the name of the Governor of Gujarat,

C. J. GOTHI,

Gandhinagar,
Dated the 28th October, 2014.

Secretary to the Government of Gujarat,
Legislative and Parliamentary Affairs Department.